NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

21. C.P. (IB)/711(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

RDER SHEET OF THE HEARING HELD ON **17.11.2022**

Name of the Party: Narayan Mangal
Vs.
Vatsalya Builders and Developers Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Ankita Sehgal, Ld. Counsel for the Financial Creditor present. Mr. Dhruv Gupta, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor seeks some time for filing reply. Time granted. Counsel is directed to file reply within 14 days by duly serving a copy to the other side.
3. Post this matter for further consideration on **09.01.2023**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/